

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 28 of 2021**

**IN THE MATTER OF:**

**Urvashi Infrastructure Ltd.**

**...Appellant**

**Vs.**

**Registrar of Companies, Delhi & Haryana  
Present:**

**...Respondent**

**For Appellant:**

**Mr. Chandra Shekhar Yadav, Ms. Gitanshi Arora,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**06.04.2021:** Nobody is present on behalf of Respondent after service of notice.

Office is directed to again sent the notice to Respondent through e.mail

Respondent may file reply, if any, before the next date of hearing.

Learned Counsel for the Appellant seeks and is permitted to file additional documents within two weeks.

Let the matter be fixed for '**Admission**'(After Notice) on **18<sup>th</sup> May, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

Ss/kam